

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 4 OF 2017
IN
DFR NO. 3189 OF 2016**

Dated: 18th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

NTPC Ltd. ...Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Ms. Shikha Ohri
Mr. Saahil Kaul
Mr. Nimesh Jha

ORDER

**IA NO. 4 OF 2017
*(Appl. of condonation of delay in re-filing)***

There is 74 days' delay in re-filing this appeal. In this application, the applicant/appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the appellant. For the reasons stated in the application, delay in re-filing the appeal is condoned. Application is disposed of.

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Registry is directed to number the appeal. Issue notice to the Respondents returnable on 23.2.2017. Dasti, in addition, is permitted.

List the matter on **23.2.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**